

Hindi versions of the reply given to the unstarred question No. 3108 answered on the 27th August, 1996 regarding "Developmental Projects in Forest Area". The reply given to the part (b) and (c) of the Question is as under:

- (b) Yes sir.
(c) Does not arise.

The corrected answer to the question may kindly be read as follows:

(b) and (c) Reports regarding illegal mining in the forest areas of the country including in Karnataka have been received from time to time from various fora including Regional Offices, non Governmental Organisations, individuals etc. These reports are mostly pertaining to the mining activities going on over forest land without obtaining prior approvals of the Central Government under the Forest (Conservation) Act, 1980 or continuation of mining operations over forest land after expiry of the previous mining lease. In all such cases the State Governments are asked to ensure that the mining activities going on in forest land in violation of the Forest (Conservation) Act, 1980 should immediately be stopped. Further, such cases involving violation, are decided in accordance with the guidelines issued for implementation of the Act stipulating condition of penal afforestation.

12.00 hrs.

PAPERS LAID ON THE TABLE

Annual Report and Memorandum of Action Taken on the Annual Report of the National Human Rights Commission for 1995-96

[English]

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 20 of the Protection of Human Rights Act, 1993:-

- (1) Annual Report of the National Human Rights Commission for the year 1995-96.
- (2) Memorandum of Action Taken on the Annual Report of the National Human Rights Commission for the year 1995-96.

[Placed in Library. See No. LT-480/96]

Notification under Sub-Sections (6) of Section 3 of the Essential Commodities Act, 1955

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA): Sir, I beg to

lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (1) S.O. 574 (F) published in Gazette of India dated the 20th August, 1996 constituting the Central Fertiliser Committee.
- (2) The Fertiliser (Control) (Amendment) Order, 1996 published in Notification No. S.O. 575 (E) in Gazette of India dated the 10th August, 1996.

[Placed in Library. See No. LT-481/96]

Review of the Working of and Annual Report of Madhya Pradesh State Dairy Development Corporation Ltd.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN): Sir, on behalf of Shri Raghuvans Prasad Singh, I beg to lay on the Table-

- (1) A copy each of the following papers (Hindi and English versions under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Statement regarding Review by the Government of the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1994-95.
 - (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-482/96]

Central Zoo Authority Officers and other Employees Recruitment (Amendment) Rules 1995 and Annual Report and Review on the working of Padmaja Naidu Himalayan Zoological Park, Darjeeling

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD): Sir, I beg to lay on the Table-

- (1) A copy of the Notification No. S.O. 481(E) (Hindi and English versions) published in Gazette of India dated the 5th July, 1996 directing that the expansion of industrial area, townships, infrastructure facilities and such other activities which could lead to pollution and congestion shall not be allowed within the "No Development Zone" Specified in the notification except with